CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF GOLKUNDA DIAMONDS & JEWELLERY LIMITED

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This corrigendum to Public Announcement is in continuation of and shall be read in conjunction with the original public announcement dated January 01, 2009 to the shareholders of GOLKUNDA DIAMONDS & JEWELLERY LIMITED by and on behalf of M/S. NEVERLOOSE PROPERTIES AND INVESTMENT PRIVATE LIMITED (the Acquirer), in compliance with Regulation 11(1) of the Securities and Exchange of Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendment thereto (the 'SEBI (SAST)Regulations')

1. REVISED SCHEDULE OF ACTIVITIES

ACTIVITY	ORIGINAL SCHEDULE	REVISED SCHEDULE
Public Announcement (PA)	Thursday, January 01, 2009	Thursday, January 01, 2009
Last date for announcement of a competitive bid	Thursday, January 22, 2009	Thursday, January 22, 2009
Specified date *	Friday, January 30, 2009	Friday, January 30, 2009
Letter of Offer to be posted to the shareholders	Saturday, February 14, 2009	Thursday, March 12, 2009
Date of Opening of the Offer	Wednesday, February 25, 2009	Monday, March 16, 2009
Last date for revising the Offer Price / number of shares	Tuesday, March 3, 2009	Tuesday, March 24, 2009
Last date for withdrawal of Form of Acceptance	Monday, March 09, 2009	Tuesday, March 31, 2009
Date of Closing of the offer	Monday, March 16, 2009	Saturday, April 4, 2009
Date of communicating rejection / acceptance and payment of consideration for the applications accepted.	Tuesday, March 31, 2009	Monday, April 20, 2009

* Specified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of fully paid equity shares of the Target Company (except the Acquirers and promoters) are eligible to participate in the Offer anytime before the closure of the Offer.

Please read revised dates as mentioned above at all the places in the original PA which appeared in this newspaper on January 01, 2009.

2. The 28,00,000 equity shares allotted to Acquirers on December 26, 2008 have been listed at BSE with effect from February 18, 2009. The listing permission from JSE is still awaited.

3. All other terms and conditions of the Offer as set forth in the above referred Public Announcement remain unchanged.

The Acquirer accepts full responsibility for the information contained in this corrigendum to the Public Announcement. The Acquirer is responsible for the fulfillment of each of its obligation in terms of the SEBI (SAST) Regulations. This Corrigendum to Public Announcement will also be available on SEBI's website at www.sebi.gov.in

Issued by : Manager to the Offer	On behalf of the Acquirer
ARIHANT capital markets ltd **Merchant Banking Division** SEBI REGN NO: INM000011070 3rd Floor, Krishna Bhavan, 67, Nehru Road, Vile Parle (East),Mumbai 400 057, Tel No: 6766 4800/847, Fax No. 6766 4880 Contact person : Mr. Amol Kshirsagar **Email : amol.kshirsagar@arihantcapital.com**	**M/s Neverloose Properties & Investment Pvt. Ltd.** 14/2 Old China Bazar Street, Room No. 222, 223 Kolkata- 700 001. Tel no: 033-22681520 Email id: neverloosesmailbox@rediffmail.com **Place : Mumbai** **Date : March 10, 2009**

Size : 16(w) x 18(h) - black and white